

>

Title: Need to provide adequate compensation to people whose agricultural land have been acquired by M/o Railways for the construction of Haridaspur-Paradeep Railway line in Kendrapara district, Orissa.

SHRIMATI ARCHANA NAYAK (KENDRAPARA): Sir, I would like to draw the attention of the hon. Minister of Railways about a serious problem of my Constituency. In the year 2001, almost 250 farmers of Dumuka Revenue Circle under Marshaghai Block of Kendrapara district in Orissa have been deprived of their agricultural land under the Land Acquisition for the Haridaspur-Paradeep railway line by the Union Ministry of Railways. The compensation given to these farmers at that time was much below the actual value of the land lost. However, they were persuaded by the Railway Authorities to accept the compensation value for the time being along with submitting their legitimate grievance regarding the inadequacy of the compensation to the concerned authorities. For the sake of large national interest, these small farmers willingly gave away their land. Unfortunately, their legitimate grievance regarding adequate compensation at the proper rate has not yet been addressed till today. As a consequence, the ongoing construction work of this important railway line has been obstructed by these deprived farmers.

Therefore, I would like to request the hon. Minister of Railways to kindly intervene in the matter so that the farmers are given their due, and the construction work of the Haridaspur-Paradeep railway line is thus facilitated.